## SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 7675/2024 [Arising out of impugned final judgment and order dated 03-01-2024 in LPA No. 907/2023 arising out of Civil Writ Jurisdiction Case No. 7851 of 2022 passed by the High Court of Judicature at Patna]

RAJESWAR PRASAD ROY

Petitioner(s)

## **VERSUS**

THE STATE OF BIHAR & ORS.

Respondent(s)

IA No. 284448/2024 - APPLICATION FOR PERMISSION IA No. 223037/2024 - EXEMPTION FROM FILING O.T. IA No. 76401/2024 - EXEMPTION FROM FILING O.T.

Date: 30-01-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s):

Mr. Navaniti Prasad Singh, Sr. Adv.

Mr. Vaibhav Niti, AOR

Ms. Madhavi Agrawal, Adv.

Mr. Madhur Mahajan, Adv.

Mr. Divyanshu Agrawal, Adv.

Mr. Jairaj Singh, Adv.

For Respondent(s): Mr. Anshul Narayan, Addl.St. Counsel

Mr. Prem Prakash, AOR

Mr. Amit Pratap Shaunak, Adv.

Mr. Raunak Parekh, Adv.

Mr. Abhishek Sharma, Adv.

Mr. Pramod Tiwari, Adv.

Mr. Vivek Tiwari, Adv.

Mr. Bhoopesh Pandey, Adv.

Ms. Priyanka Dubey, Adv.

Mr. Makardhwaj Yadav, Adv.

Mr. Bhavya Goyal, Adv.

Dr. Vinod Kumar Tewari, AOR

**UPON** hearing the counsel the Court made the following

## ORDER

Leave granted.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN) (RANJANA SHAILEY)
ASSISTANT REGISTRAR-CUM-PS ASSISTANT REGISTRAR
[Signed order is placed on the file]